

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 1534**  
ANSWERED ON -12/03/2025

**GUIDELINES FOR USING GOVERNMENT STICKERS ON PERSONAL VEHICLES**

1534. SHRI AKHILESH PRASAD SINGH:  
SMT. PRIYANKA CHATURVEDI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry has released any guidelines for individuals using "Government of India" or similar State Government stickers on their personal vehicles;
- (b) if so, the details thereof;
- (c) whether the Ministry regularly verify the identities and designations of vehicle owners with such stickers to prevent misuse;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the action taken by Government against violations of these guidelines, misuse of these stickers, or misrepresentation of individuals as Government officials?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN GADKARI)

(a) to (e) The Government in Ministry of Road Transport & Highways has not issued any guidelines for use of "Government of India" or similar State Government stickers on personal vehicles. However, Section 111(2)(e) of the Motor Vehicles Act, 1988 confers power upon the States to make rules for "the particulars other than registration marks to be exhibited by vehicles and the manner in which they shall be exhibited". Further, display of stickers without permission of the registering authority is punishable as per Section 177 of the Motor Vehicles Act, 1988. Implementation of the provisions contained in Motor Vehicles Act, 1988 and rules made thereunder comes under the purview of respective State/UT.

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